

07.04.2021
Present:

Ld. APP for the State.
Applicant Mr. Mehmood Pracha in person.
Ld. Special PP Mr. Amit Prasad alongwith IO.

File is still with Copying Agency.

An application for pre-ponement for date was filed on 05.04.2021 and notice of the same was issued to the IO for today.

It is submitted by the applicant that on 05.04.2021, IO and Ld. SPP appeared at 02.00pm despite the time fixed was 04.00pm and they took adjournment. Applicant submits that said fact may be inquired into.

Ld. SPP submits that on 05.04.2021, he appeared alongwith Inspector Rajiv Kumar at 02.00pm under bonafide belief that matter would be heard at 02.00pm. The file was also not with the Court as same was with Copying Agency and when none appeared on behalf of applicant after some time, matter was adjourned for 20.05.2021.

Heard.

On 05.04.2021 while Ld. SPP alongwith Inspector Rajiv Kumar appeared before Court at 02.00pm the file was not with the Court as such the time of 04.00pm reflecting in previous order could not be noticed. Further, as a matter of routine practice, matters where arguments are to be addressed are kept at 02.00pm and only where orders have to be pronounced same are kept at 04.00pm. This Court never kept any matter for arguments at 04.00pm and it appears that previous ordersheet shows 04.00pm due to typo error. The application of the applicant is allowed and matter be fixed for arguments on **13.04.2021 at 02:00pm**. The application is disposed off.

Previous date of 20.05.2021 stands canceled. Ahlmad is directed to produce the case file on next date.

At this stage, file is received from the Copying Agency.

Copy of the FIR has been given to Mr. Mehmood Pracha.

Put up for arguments on **13.04.2021 at 02:00pm**. Applicant to supply copies of applications under section 156(3) Cr.P. C and 165 Cr.P.C to the IO today. Copy supplied. Copy dasti.

(Dr. Pankaj Sharma)
CMM/ND/Patila House Cour
New Delhi/07.04.20